[Shri C. Subramaniam]

made it clear in the House that the application for regularisation of capacity made by Messers Britannia Biscuit Company had been rejected and that Government was examining the action to be taken in respect of the violation of the Industries (Development & Regulation) Act.

In the circumstances, I would respectfully submit to the House that there was no attempt to suppress any information available to the Ministry or, in any manner to mislead the House.

SHRI JYOTIRMOY BOSU: Sir, he has again misled the House. Firstly, the representation was received in 1970 and not in 1972. I have with me the licence, and I will lay it on the Table of the House, which says that the licence is for a total of 200 tonnes per annum. Here again, the hon. Minister has misled the House.**

MR. SPEAKER: I am not allowing. Please sit down. This will not go on record. You are not permitted to make such observations. I have not permitted you to speak. This will not form part of the record. Please sit down.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। यह डाइरेक्शन 115 का जो मामला है, जब मंत्री के द्वारा गलत बयानी की जाती है तो आप सदस्यों को मौका देते हैं स्पष्टीकरण करने का लेकिन उसके बाद आपको चाहिए कि वास्तव में जो गलतबयानी हुई है क्या उसको मंत्री महोदय ने सुधारा है या नहीं, इस तरह से तो कोई स्पष्टीकरण होता नहीं है, सदन का समय बरबाद होता है।

अध्यक्ष महोदय : इसका तो प्रोसीजर है। मैं उनके पास भेज देता हूं।

श्री मधु लिमये : कोई बात स्पष्ट नहीं हुई है। 115 का मखौल बन गया है। यह मंत्री जी को बचाने का सिलसिला चल चल रहा है।

MR. SPEAKER: I gave a chance to both of them to speak.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, आप मेम्बर से कहते हैं कि प्रश्न उठायें और मंत्रीजी कहते हैं कि जवाब दें लेकिन इसका निर्णय कौन करेगा कि मंत्री महोदय ने सचमुच में सदन को गुमराह किया था या नहीं? मंत्री जी के द्वारा दिया गया जवाब ठीक है या नहीं यह भी आपको देखना चाहिए।

अध्यक्ष महोदय : इसका एक प्रोसीजर है।

I refer it under 115.

श्री श्यामनन्दन मिश्र (बेगुसराय) : 115 के अन्तर्गत कोई माननीय सदस्य वक्तव्य दें, उसका जवाब मिले और दोनों को मिलाकर अगर असंगतियां या कंट्राडिक्शन हो तो फिर उस बात को ला सकते हैं, उसमें कोई रोक नहीं है।

श्री मधु लिमये : अध्यक्ष महोदय, इसका कोई फैसला होगा या ऐसे ही चलता रहेगा?

MR. SPEAKER: I have no objection, but the procedure cannot be changed so easily.

13.05 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: I have to inform the House that I have received Notices of Motions of No-Confidence in the Council of Ministers under rule 198 from:—Shri Jyotirmoy Bosu; Shri

---

**Not recorded.

Dinen Bhattacharyya; Shri Atal Bihari Vajpayee, Shri Samar Guha, Shri Indrajit Gupta, Shri C. K. Chandrappan, Shri Bhogendra Jha, Shri Ranen Sen, Shri S. M. Banerjee, Shri Samar Mukerjee, Shri Shyamnandan Mishra Shri Madhu Limaye, Shri Madhu Dandavate, and Shri H. N. Mukerjee.

The first notice is by Shri Jyotirmoy Bosu. The Motion as slightly edited reads as follows:

"This House expresses its want of confidence in the Council of Minister."

The reasons given are:—

"Failure to arrive at a negotiated settlement with Railway employees and the bad treatment meted out to them."

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg leave of the House to move my motion of No-confidence.

MR. SPEAKER: May I request those Members who are in favour of leave being granted, to rise in their places?

There are more than fifty. So, leave is granted. May I ask the Government as to when this motion might be taken up?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): The discussion on this motion should be finished today—whatever be the time. We are in your hands.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, the meeting of the Business Advisory Committee should be called immediately.

श्री अटल बिहारी वाजपेयी : (ग्वालियर) : अध्यक्ष जी, पहले श्री मधु लिमये का प्रस्ताव विचार के लिए आ जाये उसके बाद आप सभ्यके बारेमें फैसला करें। उस प्रस्ताव में मांग की गई है कि एक हफ्ते के लिए सदय और चले। वह स्वीकार कर लिया जाएगा, इसको ध्यान में रखकर आप इसके लिए समय दें।

SHRI S. M. BANERJEE (Kanpur): Sir, the Business Advisory Committee has not met. As this is an important matter it should not be disposed of today. We require at least 15 hours for the discussion. So, my suggestion is that let us finish within two hours the Constitution (Thirty-fourth) Amendment Bill and then....

MR. SPEAKER: Now, Mr. Limaye may move his motion.

13.10 hrs.

MOTION RE: EXTENSION OF THE SESSION OF LOK SABHA

श्री मधु लिमये : (बांका) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि :

"That this House resolves that the current session of Lok Sabha be extended by a week.",

अध्यक्ष महोदय, इस प्रस्ताव को लाने के कारण मैं संक्षेप मे देना चाहता हूं। सबसे पहला कारण तो यह है कि मैं इस सदको इसलिए एक सप्ताह बढ़ाना चाहता हूं क्यो कि मुल्क में बहुत गम्भीर स्थिति इस रेल हड़ताल के चलते उत्पन्न हुई है और इस देश की जो सर्वोच्च प्रतिनिधि सभा है अगर इस का सत्र चलता रहेगा तो इस हड़ताल से जो स्थिति उत्पन्न हुई है उसका कोई सम्माननीय रास्ता निकालने के लिए यह सभा मदद कर सकती है।

दूसरा कारण यह है कि अभी जो अविश्वास का प्रस्ताव आपके सामने आया और पूरा विरोधी दल इस के हकमें खड़ा हो गया, यह एकही विषय पर है, इस बार 50 विषय नही है,